



सत्यमेव जयते

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October 7, 2021

**Shri Vineet Jindal,**  
Advocate,  
Chamber No. 410, Western Wing,  
Tis Hazari Courts,  
Delhi-110 054.

Dear Shri Jindal,

**Sub: Your request for consent to initiate proceedings for criminal contempt under Section 15 of the Contempt of Courts Act, 1971**

I am in receipt of your request for consent to initiated proceedings for criminal contempt under Section 15 of the Contempt of Courts Act, 1971 against Sh. Chandrashekhar Azad "Rawan".

I have carefully perused the contents of your email dated 27.08.2021, and have watched the video of the statements made by Sh. Chandrashekhar Azad, which are in Hindi. It is true that scurrilous allegations have been made against the judges of the Supreme Court. The allegations are of a general nature, and completely lacking in material particulars. What is more, they appear to have been made with the intent to be provocative. But even so, I do not believe that any member of the public would take such statements seriously and am therefore of the opinion that these statements do not substantially affect the administration of justice or lower the authority of the Supreme Court in the public mind.

I accordingly decline to grant consent under Section 15 of the Contempt of Courts Act, 1971.

Yours sincerely,

(K.K. Venugopal)  
Attorney General for India